

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.529/2018 in O.A. No.2904/2016

Friday, this the 13th day of September 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Anila Khrime (Alias Anila Singh)
d/o late Sh. Sagar C Jain
aged about 64 years
Orchard Retreat, Village Kanyal
PO Chhiyal, Manali
District Kullu, Himachal Pradesh - 175131
..Applicant
(Mr. Naresh Kaushik, Advocate)

Versus

1. Shri Satya Gopal, IAS
Chief Secretary,
Govt. of Arunachal Pradesh
Itanagar – 791111
2. Shri C Chandramouli, IAS
Secretary
Ministry of Personnel,
Public Grievances Pensions
Department of Personnel & Training
North Block, New Delhi
3. Shri Rajiv Gauba, IAS
Secretary
Ministry of Home Affairs,
North Block, New Delhi

..Respondents

(Mr. Hanu Bhasker, Mr. Alakh Kumar, Mr. Anil
Kumar Srivastava and Mr. Gyanendra Singh,
Advocates)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the
respondents did not implement the order passed by

this Tribunal in O.A. No.2904/2016. It was in relation to the release of retirement benefits of the applicant. During the pendency of C.P., the Government of Arunachal Pradesh has not only sanctioned the pension to the applicant, but also paid the *lump sum* arrears of ₹44,65,783/- lacs. If anything is due to the applicant, she has to make representation. The representation, if any, made in this behalf shall be disposed of as expeditiously as possible.

2. We, therefore, close the contempt case. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

September 13, 2019
/sunil/